

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
03-07-2024 AT 10:30 AM**

**CP (IB) No. 319/95/HDB/2022
AND
IA(IBC) 1131/2024 in CP (IB) No. 319/95/HDB/2022
u/s. 95 of IBC, 2016**

IN THE MATTER OF:

Bank of Maharashtra

...Petitioner

AND

Smt. P Soujanya (PSR Elecon Private Limited)

...Respondent

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

IA(IBC) 1131/2024

Learned Counsel Mr Varun Ambati, for applicant/ Financial Creditor present physically.

Proof of service filed. As per the same notice to the Personal Guarantor returned with an endorsement as "addressee left without instructions". Publication effected. Personal Guarantor called absent. No representation. Service held sufficient. Set ex-parte. Heard the learned counsel for the Financial Creditor and for hearing the Personal Guarantor, matter adjourned to 23.07.2024.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)